

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2081/2000

New Delhi this 2nd day of July 2001.

Hon'ble Smt. Lakshmi Swaminathan, VC(J) Hon'ble Sh. Govindan S. Tampi, Member(A)

Mr. L D Pushp, S/o Late Shri Kishan Lal, Working as Section Officer in the ICPO(ICMR) Ministry of Health & Family Welfare, MAMC Campus, New Delhi

(By: Shri Ranjit Sharma, learned counsel)

Versus

- 1. Director General,
 Indian Council for Medical Research,
 Ansari Nagar, New Delhi
- Officer in Charge, Institute of Cytology and Preventive Oncology, Maulana Azad Medical College Campus, Bahadur Shah Zafar Marg, New Delhi.

.....Respondents

(By: None.)

ORDER (ORAL)

By Smt. Lakshmi Swaminathan, Vice Chairman (J)

This case was partly heard on 18.5.2001 when learned for the applicant had submitted that some steps counsel taken by the Respondents towards the reliefs prayed for in the O.A. by way of grant of pay scale. by him learned counsel for the applicant has submitted a copy of the issued by the respondents dated 27.6.2001, copy record. Learned counsel has further submitted that in the the order issued by the respondents , he no light of to press the O.A. as the respondents substantially granted the reliefs prayed for by him in para 8 of the O.A.

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In view of the above facts and order passed by the respondents (supra), the O.A. is disposed of as having become infractuous . No order as to costs.

. Anuradha Priyadarshani , learned counsel Respondents. 3. Later appeared for the

(Smt.

Lakshmi Swaminathan)

Vice Chairman (J)

Patwal/